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ITEM NO.16

COURT NO.9

SECTION IIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI)... 2013
CRLMP.NO(s). 1747

(From the judgment and order dated 11/10/2012 in CRLRP No.1831/2004 of The
HIGH COURT OF KERALA AT ERNAKULAM)

PADMALAYAN & ANR.

Petitioner(s)

VERSUS

SARASAN & ANR.

Respondent(s)

(With appln(s) for exemption from surrendering)

Date: 04/02/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
(IN CHAMBERS)

For Petitioner(s) Mr. C.K. Sasi,Adv.

For Respondent(s) Mr. P.S.Sudheer,Adv.
Mr. Rishi Maheshwari,Adv.
Mr. Abu John Mathew,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the petitioners.

In view of the averments made in the unregistered
Interlocutory Application for compounding the offence, prayer
for exemption from surrendering is granted.

Post the Special Leave Petition for admission before the
appropriate Bench in usual course.

| (KUSUM SYAL)
| SR.P.A
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| | (SNEH LATA SHARMA)
| | COURT MASTER
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